

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P (Cr.) No. 293 of 2018

Reena Devi

..... Petitioner(s).

Versus

1. State of Jharkhand
2. The Superintendent of Police, Koderma
3. The officer incharge of Sadar P.S. Sadar Jhumari Teliya PO. Jhumari Teliya P.S Teliya, Koderma
4. Chandramohan Choudhary Respondent(s)

CORAM : HON'BLE MR. JUSTICE ANANDA SEN.

THROUGH : VIDEO CONFERENCING

FOR THE PETITIONER(S) : Mr. Ashok Kumar Singh, Advocate

FOR THE STATE : Mr. P.A. S Pati, S.C-IV

05/25.06.2020

Defect(s) as pointed out by the office is ignored.

Learned S.C-IV has received instruction and submits that parties have compromised their dispute and the case has been dropped on 4.4.2019.

In view of the aforesaid submission, the instant application stands dismissed as infructuous.

(ANANDA SEN , J)